Government of India Ministry of Finance Department of Expenditure

LOK SABHA UNSTARRED QUESTION No.1641

TO BE ANSWERED ON FRIDAY, MARCH 10, 2017/PHALGUNA 19, 1938 (SAKA)

NON-PAYMENT OF ARREARS TO PENSIONERS

1641: SHRI ASHWINI KUMAR CHOUBEY

Will the Minister of FINANCE be pleased to state:

- (a) whether instances of non-payment of arrears of family pensioners of Government employees have come to the notice of the Government;
- (b) if so, the details thereof during the last three years and the current year along with the action taken by the Government thereon, so far, year/case-wise; and
- (c) the time by which these cases are likely to be disposed off?

ANSWER

MINISTER OF STATE FOR FINANCE (SHRI ARJUN RAM MEGHWAL)

(a), (b) & (c) Family Pension is sanctioned by the concerned Department in which the concerned employee was working. The Central Pension Accounting Office processes the Pension Payment Order received from the concerned Department within the prescribed time limit of 21 days and Pension Payment Authority is issued to the Pension Disbursing Bank. The Pension Disbursing Bank commences the Family Pension on submission There have been instances of delays in of required documents. commencement of family pension in favour of spouse by Banks in the event of death of Central Civil Pensioner. As per delay analysis of conversion to family Pension by banks for the period 01.04.2016 to 31.12.2016 by Central Pension Accounting Office, Family Pension commenced in 56.3% cases within one month, 13.4% cases within 1 to 2 months, 7.5% cases within two to three months, 8.5% cases within 3 to 6 months and 14.3% cases were between 6-12 months. In case of Department of Posts, out of the five cases of non-payment of arrears of family pension received in the years 2015-16 and 2016-17, four cases have been settled. Central Pension Accounting Office has taken up the matter with the Banks to commence the Family Pension immediately on receipt of appropriate documents.
